

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

Transfer Petition(s)(Civil) No.437/2020

MANISHA JAIN

Petitioner

VERSUS

RAJEEV JINDAL

Respondent

O R D E R

Heard the learned counsel appearing for petitioner.

The Office Report records that service of notice on the respondent is complete.

Considering the fact that the petitioner is a resident of Dehradun, Uttarakhand, a case is made out to transfer the petition for divorce to the Competent Court at Dehradun.

Accordingly, the Transfer Petition is allowed.

Original Matrimonial Suit No. 1125/2019 titled as "*Rajeev Jindal Vs. Smt. Manisha Jain*" pending in the Family Court of Principal Judge, Meerut, U.P. is hereby transferred to the Court of the Principal Judge, Family Court, Dehradun, Uttarakhand.

.....J.
[ABHAY S. OKA]

NEW DELHI;
February 25, 2022